

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3683
ANSWERED ON:18.12.2006
CONSTRUCTION OF MALLS
Jha Shri Raghunath

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

to the reply given to USQ No. 3433 dated May 15, 2006 regarding construction of malls and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof;
- (c) the action taken against the mall costing more than Rs. 50 crore constructed without obtaining mandatory environmental clearance; and
- (d) the present status of W.P. No.202/1995 pending before the Hon'ble Supreme Court of India?

Answer

MINISTER OF STATE FOR ENVIRONMENT & FORESTS (SHRI NAMO NARAYAN MEENA)

(a) & (b) The information is still being collected.

(c) & (d) The Writ Petition number 202/1995 before the Hon'ble Supreme Court of India has been disposed off on 17th October 2006. In compliance with the Supreme Court directions, interalia, the Ministry has taken action under the Environment Protection Act, 1986 against four parties, who had started construction without obtaining prior permission.